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आज़ादी का  
अमृत महोत्सव



भारत सरकार  
राष्ट्रीय महिला आयोग  
प्लॉट नं. 21, जसोला इंस्टीट्यूशनल एरिया  
एफ.सी.-33, नई दिल्ली-110 025

Government of India  
National Commission for Women  
Plot No. 21, Fc-33, Jasola  
Institutional Area, New Delhi-110 025  
Website : [www.ncw.nic.in](http://www.ncw.nic.in)  
E-mail : [chairperson-ncw@nic.in](mailto:chairperson-ncw@nic.in)  
[sharma.rekha@gov.in](mailto:sharma.rekha@gov.in)  
Dated: 07<sup>th</sup> June, 2023

*Rekha Sharma*

Chairperson

Tel. : 011-26944808

Fax : 011-26944771

D.O. No. 8/11716/2023/NCW/KS/SA

Dear Shri Thiru. M. Jothiraman

The National Commission for Women was set up a statutory body in January, 1992 under the National Commission for Women Act, 1990 with the primary mandate to seek justice for women, safeguard their rights, and promote women empowerment. In pursuance of its objective, the Commission deals with complaint received from all across the country including those relating to deprivation of rights of women and involving injustice to women under s/10 of the National Commission for Women Act, 1990.

The Commission is in receipt of a complaint (8/11716/2023/NCW/KS/SA) from Mr. Aditya Kashyap highlighting the **lack/ absence of toilet facilities for women lawyers within the recently inaugurated court complex in Ooty, Nilgiris.** (Copy of complaint enclosed).

The complainant has mentioned in their complaint that the new court complex was inaugurated in June, 2022. While the complex boasts of several amenities and facilities, it shockingly lacks a designated toilet that women lawyers can access. This oversight has left women lawyers in an uncomfortable and undignified position, having to struggle with basic sanitation needs while performing their professional duties. It is disheartening to learn that the women lawyers in Nilgiris have been demanding a toilet in the court complex for the past 25 years without any resolution. This prolonged neglect of their legitimate and basic requirement is not only a violation of their rights but also hinders their ability to carry out their legal responsibilities effectively.

I, therefore, urge you to take immediate cognizance of this matter and intervene to ensure that appropriate measures are taken to address this pressing issue. Providing a separate and fully functional toilet facility for women lawyers is not only a matter of gender equality and dignity but also an essential step towards creating an inclusive and conducive environment for all legal professionals.

The action taken shall kindly be communicated to the Commission within **three days** of receipt of this letter.

With Regards,

Yours sincerely,

(Rekha Sharma)

Thiru. M. Jothiraman  
Registrar General  
Madras High Court,  
Chennai-600104